

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Registrar General at Jammu)

**Subject: Guidelines/Advisory issued by the Government of India on containing cases of Corona-Virus Infection.**

## NOTICE

**No: 40431/RG**

**Dated: 10.03.2020**

As per the recent advisory issued by the Government of India, Corona-Virus (Covid-19) is a contagious virus which causes respiratory infection and can be transferred from human to human by coughing, sneezing, personal touch such as touching or shaking hands, touching of an object or surface with the virus on it and then touching mouth, eyes and nose with un-washed hands. It has been further advised that going to crowded places should be avoided.

Therefore, Advocates, General Public and Litigants are requested to adhere to the guidelines/advisory issued by the Government of India and avoid unnecessary overcrowding in the Court premises.

**By Order.**

(Sanjay Dhar)  
Registrar General

**No: 40431-460/RG**

**Dated: 10.03.2020**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Jammu
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Registrar Rules, High Court of J&K, Jammu.
5. Registrar Computers, High Court of J&K, Jammu.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.  
.....for information.
7. All Principal District and Sessions Judges of the Union Territories of Jammu and Kashmir and Ladakh with the request to circulate the same within their respective jurisdictions.
8. Secretary, J&K High Court Bar Association, Jammu/Srinagar for information.
9. In-charge NIC for uploading the same on the official website of High Court of J&K.

Registrar General